

FIR No.882/15  
PS: Nihal Vihar  
State Vs. Praveen  
U/s 302/307/120B/34 IPC

06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Prashant Sharma, Ld. Counsel for the applicant/accused  
through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

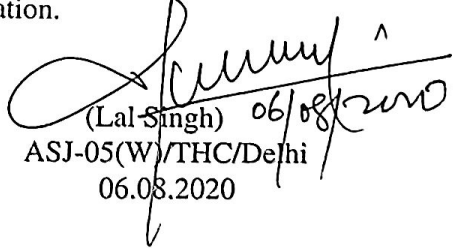
Reply to the above application has been received on behalf of Sh.Jitender Dagar, ATO, P.S. Nihal Vihar alongwith previous involvement report.

At this stage, Ld. Counsel for the applicant/accused submits that though the present application has been filed on behalf of applicant/accused for grant of regular bail, however, the case of present applicant/accused falls under the guidelines of HPC dated 18.05.2020, hence, the present application may be treated as application for interim bail in terms of guidelines of HPC dated 18.05.2020.

In view of the above, issue notice to concerned jail superintendent to file report regarding conduct of the applicant/accused as well as custody period of applicant/accused and previous involvement in any other case if any, returnable for 13.08.2020.

Issue fresh notice to IO/SHO concerned to file proper report regarding previous involvement of applicant/accused, returnable for 13.08.2020.

Put up on 13.08.2020 for consideration.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020

SC No.57520/16  
FIR No.44/2009  
PS: Nangloi  
State Vs. Om Prakash & Ors.  
U/s 302/34 IPC  
06.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.C. Prakash, Ld. Counsel for accused persons through VC.  
Accused persons are absent.

Matter is listed today for final arguments.

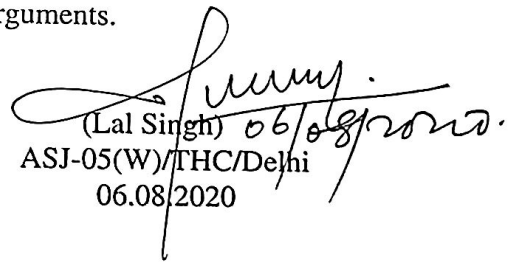
Ld. Counsel for the accused persons submit that all the accused persons are on bail, however, they could not join the proceedings through VC. He orally requested for exemption from personal appearance of accused persons through VC for today.

In view of the above, accused persons are exempted from personal appearance through VC only for today.

Ld. Counsel for the accused persons submit that he want to address arguments in this case physically, when the normal work of the courts resumes and he seeks adjournment.

At the request of Ld. Counsel for the accused persons, matter is adjourned for 15.09.2020.

Put up on 15.09.2020 for final arguments.

  
(Lal Singh) 06/08/2020.  
ASJ-05(W)/THC/Delhi  
06.08.2020

SC No.457/18  
FIR No.68/18  
PS: Khyala  
State Vs. Arun

06.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused.

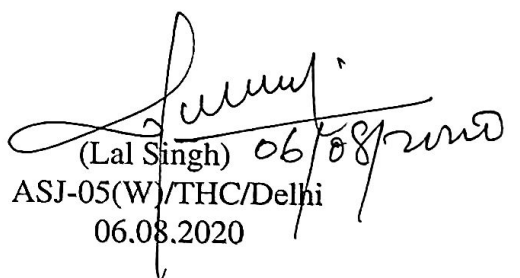
Matter is at the stage of P.E.

Perusal of the file shows that in this case the accused was in JC before the Lockdown.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 06.10.2020.

Put up on 06.10.2020 for P.E.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020

SC No.511/17  
FIR No. 223/14  
PS: Ranhola  
State Vs. Prayag Deep & Anr.

06.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.


Matter is at the stage of P.E.

Perusal of the file shows that in this case both the accused persons were on bail before the Lockdown.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 06.10.2020.

Put up on 06.10.2020 for P.E.

  
(Lal Singh) 06/08/2020.  
ASJ-05(W)/THC/Delhi  
06.08.2020

SC No.58295/16  
FIR No. 222/14  
PS: Ranhola  
State Vs. Hariram & Ors.

06.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

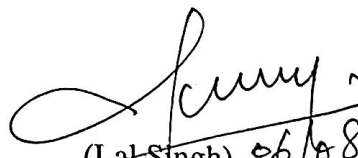
Matter is at the stage of P.E.

Perusal of the file shows that in this case the accused persons were on bail before Lockdown.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 06.10.2020.

Put up on 06.10.2020 for P.E.

  
(Lat Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020

SC No.570/18  
FIR No. 394/14  
PS: Anand Parbat  
State Vs. Manish & Ors.  
06.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Vikrant Bhardwaj, Ld. Counsel for all the accused persons alongwith accused Sunny Kumar through VC.  
Other accused persons are absent.

Matter is at the stage of arguments on the point of charge.

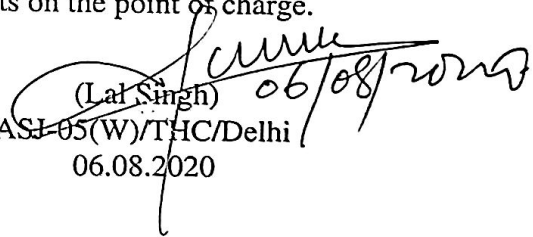
Ld. Counsel for the accused persons submits that other accused persons could not join the proceedings through VC. He orally requested for exemption from personal appearance of other accused persons through VC for today.

In view of the above, the accused persons who have not joined the proceedings through VC are exempted from personal appearance only for today.

Ld. Counsel for the accused persons submits that he has not gone through the file and he is seeking some time for addressing arguments on the point of charge.

At the request of Ld. Counsel for the accused persons, matter is adjourned for 06.10.2020.

Put up on 06.10.2020 for arguments on the point of charge.

  
(Lal Singh)  
ASL-05(W)/THC/Delhi  
06.08.2020

(1)

FIR No.195/1881 ✓  
PS: Mianwali Nagar  
State Vs. Pankaj @ Dinesh  
U/s 307/34 IPC & Sec. 25/54/59 Arms Act

06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Indu Bhushan Vimal, Ld. Counsel for the applicant/  
accused through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused Pankaj @ Dinesh for extension of interim bail as granted to the applicant/accused vide order dt.24.06.2020.

Reply to the above application has been received on behalf of SI Rituraj.

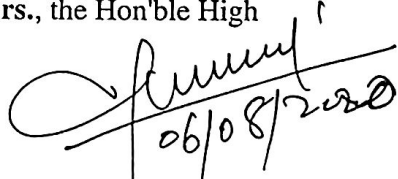
Alongwith application, copy of the order dated 24.06.2020 has not been annexed.

At this stage, Ld. Counsel for the applicant/accused submits that he has sent the copy of order dt.24.06.2020 on the dedicated email ID of this court i.e. [asj-05west@gmail.com](mailto:asj-05west@gmail.com).

The email has been received and undersigned has taken the print out of the same and taken on record the copy of order dated 24.06.2020.

As per order dated 24.06.2020, this court has granted interim bail to the applicant/accused Pankaj @ Dinesh in terms of HPC guidelines.

Vide order dated 13.07.2020, in W.P. (C) No.3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High

  
06/08/2020

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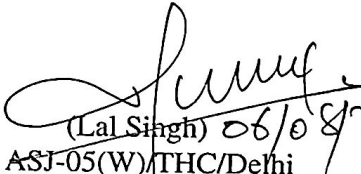
Court of Delhi has clarified that the order of extension of bail/interim bail/parole shall be applicable to all under trial/convict, who are on bail/interim bail or parole as on date, irrespective of the fact that they are released on bail or interim bail or parole before or after 16.03.2020.

Vide above order dated 13.07.2020, the Hon'ble High Court of Delhi has further extended implementation of directions contained in order dated 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms & conditions.

Thus, as such, in view of the above, the interim bail of applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Superintendent for information.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020



(1)

FIR No.636/19  
PS: Nihal Vihar  
State Vs. Sahil @ Parshant  
U/s 307/34 IPC & Sec. 25/27 Arms Act

06.08.2020

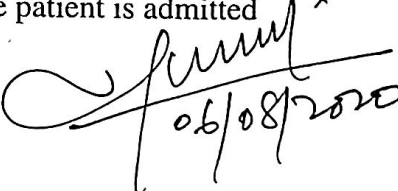
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Atul Jaiswal, Ld. Counsel for the applicant/accused  
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

In pursuance to the notice issued to DCP concerned and SI Amit Nara, P.S. Nihal Vihar to verify medical documents of father of the applicant/accused, reply/verification report has been received on their behalf.

As per the report of SI Amit Nara, the father of the applicant/accused is suffering from Sick Sinus Syndrome and he is currently admitted in G.B. Pant Hospital and is under treatment. It is further reported that however, no surgery has been advised as yet. It is further reported that one attendant is required to take care of father of the applicant/accused but there is no insistence on male member. Alongwith the report of SI Amit Nara, copy of report of Dr. Mohit D. Gupta is also annexed and as per which also the patient is admitted

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06/08/2020.

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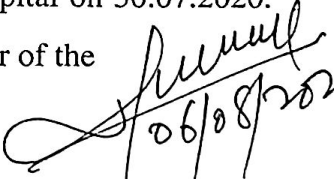
with working diagnosis of Sick Sinus Syndrome. As per the report of Dr. Mohit D. Gupta, the patient was admitted on 30.07.2020 and he is being investigated, however, he has not been advised for any surgery as yet.

Ld. Counsel for the applicant/accused submits that earlier also the father of the applicant/accused was admitted in hospital in Ghaziabad and from there he was referred to G.B. Pant hospital. He further submits that there is no one in the family of the applicant/accused to look after the ailing father of the applicant/accused as the mother of applicant/accused also usually remain unwell. He further submits that one younger brother of the applicant/accused is living separately from the family of the applicant/accused and he is not living with father of the applicant/accused.

Ld. Addl. PP for the State submits that there is no requirement of any male attendant and even the mother of the applicant/accused can take care of father of applicant/accused.

I have considered the above submissions and perused the report.

Perusal of the report shows that the father of the applicant/accused was admitted in G.B. Pant hospital on 30.07.2020. As per the counsel for the applicant/accused father of the

  
06/08/2020

(3)

applicant/accused is still admitted in the hospital. Therefore, without touching the merits of the case and considering only the medical ground/medical condition of father of the applicant/accused, the present application deserves to be allowed only for 15 days.

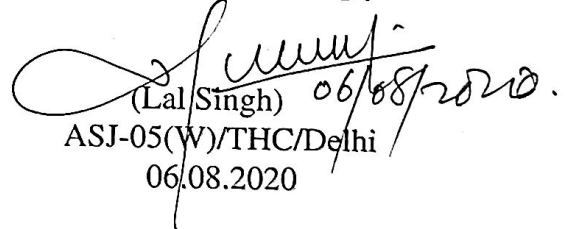
Accordingly, the applicant/accused Sahil @ Parshant, is admitted on interim bail for a period of 15 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned Jail Superintendent.

The applicant/accused shall not temper with the evidence and come into contact with the witnesses of the present case.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period interim bail.

The copy of this order be sent to concerned jail superintendent.

Application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh) 06/08/2020.  
ASJ-05(W)/THC/Delhi  
06.08.2020

(1)

FIR No.119/19

PS: Mundka

State Vs. Jaswant @ Jassu

U/s 395/397/506/34/120B/412 IPC & Sec.25/27/54/59 Arms Act

06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for the applicant/  
accused through VC.

This application as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

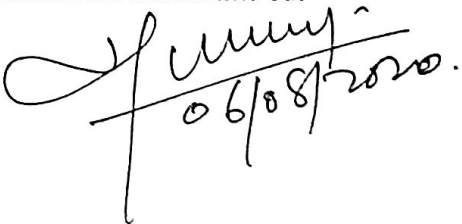
Reply to the above application has already been received on last date of hearing, on behalf of IO Inspector Bishambhar Dayal, P.S. Mundka.

Ld. Counsel for the applicant/accused submits that the present application has been filed on humanitarian ground as there is no one to look after the wife and minor child of the applicant/accused.

Ld. Addl. PP for the State submits that the applicant/accused is involved in many other cases. Ld. Addl. PP has strongly opposed interim bail.

I have considered the above submissions and perused the reply.

As per the allegation, on the intervening night of 24-25/03/2019 at about 12:00 A.M. (mid night), when the complainant Pankaj Sharma, Cashier in M/s Udan Company, 47/5, Radhey Radhey Marg, Tikrikala, Delhi, was counting daily cash amount in the cash cabin of company, he heard some noise of shouting from outside. Thereafter, he looked out from his cabin glass and found that there were some boys who were possessing arms in their hands and they were attacking to the company staff member and taking them inside the Ware House of the Company. It is also alleged that in the meanwhile out

  
06/08/2020.

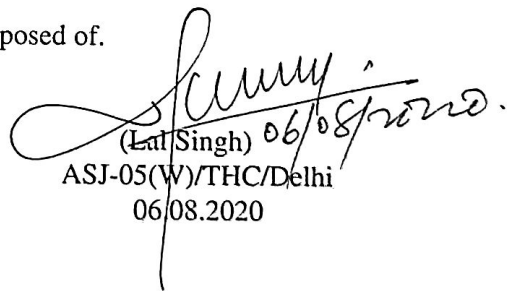
(2)

of them, three boys came inside the cash cabin and pushed the complainant out of the cabin and hit on his head by arms and due to that he sustained several head injuries and after that all the employees were taken in one corner of the Ware House on gun point by other accused persons and looted companies amount of Rs.22 lacs and thereafter, all the accused ~~ran~~<sup>2/2</sup> away. The present applicant/accused was one of the accused who committed the abovesaid offence alongwith his other co-accused. Further, during the course investigation, the applicant/accused Jaswant @ Jassu and his co-accused Deepak disclosed that all of their associates divided the looted amount in equal sum of Rs.1,50,000/- each and on his instance sum of Rs.1,50,000/- was recovered and seized from his house.

Further, as per the previous involvement report, the applicant/accused is involved in four other cases apart from the present case.

Therefore, in view of the gravity of the offence alleged against the applicant/accused and considering the previous involvement of applicant/accused in other four cases, this court does not incline to grant regular bail to the applicant/accused. Therefore, in view of the above facts & circumstances, no ground is made out for grant of regular bail at this stage. As such the present application is dismissed.

Application is accordingly disposed of.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06/08.2020

Bail Application No.1469  
FIR No.45/19  
PS: Moti Nagar  
State Vs. Amitesh Chaubey  
U/s 392/394/365//364A/411/506/120B/34 IPC

06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Praveen Kumar Singh, Ld. Counsel for the applicant/  
accused through VC.


This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

The file of this application has been received from the court of Ld. ASJ-03, West, vide order dated 05.08.2020 of Ld. ASJ-03.

It is mentioned in the order dated 05.08.2020 of Ld. ASJ-03, West, that the charge sheet has already been filed in this case and matter may be put up before the concerned court for today i.e. 06.08.2020.

Since this application is for grant of regular bail, therefore, main case file is required.

Therefore, put up on 17.08.2020 for consideration, alongwith main file.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020

FIR No.15/18  
PS: Ranhola  
State Vs. Mohd. Naushad  
U/s 302/34 IPC  
06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Pradeep Kumar, Ld. Counsel for the applicant/ accused  
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

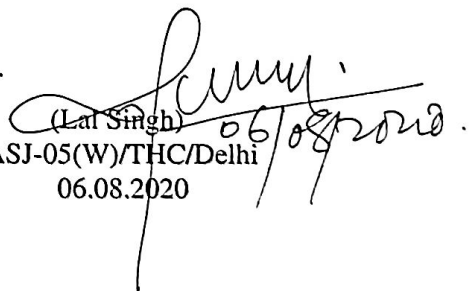
Reply to the above application has been received on behalf of SI Amit Dagar regarding verification of medical documents of mother of the applicant/accused.

Perusal of the medical documents of mother of the applicant/accused as annexed with the application shows that all these documents are old documents. Moreover, in the report of SI Amit Dagar, there is no mention of any surgery etc. to be conducted.

Ld. Counsel for the applicant/accused submits that the mother of the applicant/accused has visited to the government hospital but due to COVID-19 pandemic, no date for surgery was given. He further submits that now she wants to get her treatment done in private hospital. Counsel for the applicant/accused seeks adjournment for ascertaining the present medical status of mother of the applicant/accused.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 14.08.2020.

Put up on 14.08.2020 for consideration.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020

FIR No.278/18  
PS: Nangloi  
State Vs. Naresh @ Lambu  
U/s 392/395/397/412/120B IPC

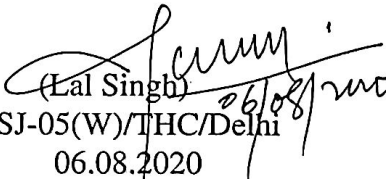
06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Nishant Shaiva, Ld. Counsel for the applicant/  
accused through VC.

This application U/S 439 Cr.P.C., as filed on behalf of  
applicant/accused Naresh @ Lambu for grant of regular bail, is listed  
today for consideration.

Arguments partly heard.

Put up on 17.08.2020 alongwith main case file for  
further arguments.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020



FIR No.278/18  
PS: Nangloi  
State Vs. Dharmender @ Rahul  
U/s 392/395/397/412/120B IPC

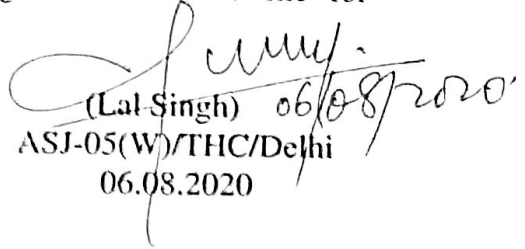
06.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Nishant Shaiva, Ld. Counsel for the applicant/  
accused through VC.

This application U/S 439 Cr.P.C., as filed on behalf of  
applicant/accused Dharmender @ Rahul for grant of regular bail, is  
listed today for consideration.

Arguments partly heard.

Put up on 17.08.2020 alongwith main case file for  
further arguments.

  
(Lal Singh) 06/08/2020  
ASJ-05(W)/THC/Delhi  
06.08.2020